

MR. SPEAKER : Shrimati Geeta Mukherjee, calling attention.

12.06 hrs.

RE : CALLING ATTENTION

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I call your attention before speaking that as yet the Government has not circulated their statement on the basis of which we are supposed to call attention. How is it Sir ?

SHRI S. JAIPAL REDDY (Mahbubnagar) : It is a very serious lapse.

SHRI SATYAGOPAL MISRA (Tamluk) : I have received it just now.

SHRI AMAL DATTA : I suppose this is the Government which is working fast !

SHRI INDRAJIT GUPTA (Basirhat) : Until the statement is provided to the Members who have tabled the Calling Attention it cannot be taken up.

PROF. MADHU DANDAVATE (Rajapur) : It is as bad as Minister replying without question Sir !

MR. SPEAKER : What do we do about it now ?

(Interruptions)

SHRI INDRAJIT GUPTA : Are they going to circulate or not ?

MR. SPEAKER : They have sent it to me now. Mr. Minister, we have not received the copy.

[Translation]

Why only two copies were delivered in my office ? This should be looked into.

[English]

SHRIMATI GEETA MUKHERJEE : I have been searching for it since morning Sir,

SHRI INDRAJIT GUPTA : Now we can postpone it. (Interruptions)

MR. SPEAKER : I can postpone it; but I have no time.

SHRI BASUDEB ACHARIA (Bankura) : Tomorrow you can allow a 193. We all agree. There is no difference.

MR. SPEAKER : I can postpone it for your convenience. You agree; but let them agree also.

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : We had sent the statement to your office Sir.

MR. SPEAKER : No, only two copies have been received by my office.

PROF. MADHU DANDAVATE : Please enquire whether the Minister has got the copy Sir !

THE MINISTER OF INDUSTRY AND MINISTER OF PETROLIUM AND NATURAL GAS (SHRI NARAYAN DATT TIWARI) : My Information is that the statements have been sent last night. Certainly, I will enquire into it. I regret, Sir.

MR. SPEAKER : I do not know. You have to enquire yours and I have to enquire mine. (Interruptions) I can only say that I can postpone it to your convenience. That is what I can do now.

SHRI BASUDEB ACHARIA : Are you allowing 193 tomorrow Sir ?

MR. SPEAKER : We have got another discussion, I cannot take it like that tomorrow.

SHRIMATI GEETA MUKHERJEE : What is your ruling Sir ?

MR. SPEAKER : Tomorrow we will take it as Calling Attention.

SHRI INDRAJIT GUPTA : Can it not be taken up later this afternoon ?

MR. SPEAKER : That is what I said, it is your convenience.

SHRI INDRAJIT GUPTA : The Hon. Member will not be here tomorrow. Her name is first.

MR. SPEAKER : We can take it at 12.30. Supply them the copy and we will take it up at 12.30 after the statements under 377 are made.

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12.09 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to send a Committee of Experts to survey areas in villages in Ratua and Malda in West Bengal which get inundated due to overflow of Fulahar river.

DR. GOLAM YAZDANI (Raiganj) : Neighbouring vast areas of the villages of Bilaimari and Mohanandatola in Ratua P. S. and of Islampur and Bhakuria of Harischandrapur P. S. of Malda of West Bengal get inundated almost every year due to overflow of Fulahar river because the areas are outside the Malcor Bundh in the Harischandrapur P. S. Tremendous loss of crops, cattle and properties occur. Thousands of people then have to take shelter on the Bundh. No attention is being given to find out a solution to this great problem.

Hence, I draw the attention of the Hon. Minister for Water Resources to send a Committee of Experts to survey the area and suggest means for proper solution soon.

- (ii) Need for early completion of Kalinadi Hydro-electric Project Stage II to overcome power crises in Karnataka.

SHRI G. S. BASAVARAJU (Tumkur) : Sir, Karnataka is passing through one of the worst periods as far as power and drinking water supply positions are concerned. Continuous drought for the last 4 years has crippled the economy and strained the resources of Karnataka. The power cut is upto 80 per cent on H. T. consumers and corresponding harsh restrictions on all others.

Power position in Karnataka may not improve even if the on going projects are completed on schedule. Karnataka is facing such deficit situation right from the early 50's through the whole of 70's with the last deficit spell still continuing.

Unless corrective steps are taken in the immediate future management capabilities of both the suppliers of energy and the consumers would be put to severe test.

The Kalinadi Hydro-Electric Project Stage II scheme comprises construction of three dams namely Dandhi, Kodalalli and Kadra dams and dam site power houses with total installed capacity of 320 MW. The annual energy generation is 1,260 million kilowatt hours. The estimated costs of energy generation are Rs. 32,740 lakhs and 29.3 paise per unit respectively. The detailed project report for this scheme has been approved by Central Electricity Authority and Planning Commission. State Forest Department have sent proposals for forests clearance to Government of India long back.

Unless Government of India takes a pragmatic and realistic approach to the Kalinadi Hydro-Electric Project Stage-II there is no solution for the power problem in Karnataka. Therefore, I request the Government of India to complete Kalinadi Project Stage II immediately.

[Translation]

- (iii) Demand for effective measures to put an end to dowry system.

SHRIMATI USHA RANI TOMAR (Aligarh) : Mr Speaker, Sir, I want to draw the attention of the House to the following matter under rule 377 :

The dowry system in our society is spreading like cancer. Many girls are falling victims to the monster of dowry as they are not able to meet the demands for more dowry. Inter-caste marriages should be encouraged to eliminate this evil practice from the society completely. The Anti-Dowry Act will be effective only when feelings against dowry system are created in the minds of the people. Such news about dowry victims